

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

IA 62227/2019, 63465/2019, in Petition(s) for Special Leave to Appeal (C) No(s). 9702/2019

M/S HINDUSTAN COCA COLA BEVERAGES PVT. LTD. Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAXES & ANR. Respondent(s)

IA No. 62227/2019 - EXEMPTION FROM FILING O.T.
IA No. 63465/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 28-01-2020 These matters were called on for hearing today.

For Petitioner(s)

Mr. M. P. Devanath, AOR
Mr. Ishaan Saran, Adv.
Mr. Vivek Sharma, Adv.

For Respondent(s)

Mr. Bhakti Vardhan Singh, AOR
Mr. Purvendu Bajpai, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Soumyaranjan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Four weeks' time as a last chance is granted to Respondent No. 1 to file Counter Affidavit.

Service is complete upon respondent No. 2, but no one has entered appearance on his behalf.

List the matter before the Hon'ble Court as per rules after expiry of four weeks.

RAJIV KALRA
Registrar